

DECLARATION OF ASSETS AND LIABILITIES BY MEMBERS OF LOK SABHA

FORM I

A. ASSETS AND LIABILITIES OF MEMBER

1. Name of the Member
(in block letters)
2. Father's/Husband's name
3. Permanent address
4. Delhi address
5. Party affiliation
6. Date of election
7. Date of taking oath/
making affirmation in the House

I. Details of immovable property

- (1) Name of the State, District, Sub-division and village in which property is situated.
- (2) Details of property
 - (a) House and buildings
and their present value
 - (b) Lands and their present value
- (3) Whether held as owner or beneficiary

- (4) Whether held jointly or severally. If property held jointly with another person share of property held
- (5) If not held in member's own name, state in whose name held and his/her relationship with the member
- (6) How acquired
(whether by purchase, lease, mortgage, inheritance, gift or otherwise with date of acquisition and name of person from whom acquired)
- (7) Any other relevant information which the member may like to mention

II. Details of movable property

- (1) Description of the property
(i.e. car/motorcycle/jewellery/ investments in banks/stock markets/companies/financial institutions/insurance policies etc.)
- (2) Make, model (and also registration No. in case of vehicles) where necessary
- (3) Mode of acquisition
(purchase/gift/mortgage lease or otherwise)
- (4) Purchase price of the property
- (5) In case of purchase, source or sources from which financed
 - (a) personal savings
 - (b) other sources
- (6) Any other relevant information which the member may like to furnish

III. Details of Liabilities of the member to public Financial Institutions/Central Government and State Government

(1) Details of loans raised from Banks/
Companies/Financial Institutions/Central/
State Governments

(2) Amount of loans raised in each case

(3) The period for which these loans were
raised in each case.

**B. INFORMATION REGARDING IMMOVABLE AND MOVABLE PROPERTIES
HELD BY MEMBER'S SPOUSE**

1. Name of the Member's spouse
(in block letters)
2. Father's/Husband's name
3. Permanent Address

4. Delhi Address

I. Details of immovable property

- (1) Name of State, District, Sub-division and village in which property is situated
- (2) Details of property
 - (a) House and buildings and their present value

 - (b) Lands and their present value
- (3) Whether held as owner or beneficiary
- (4) Whether held jointly or severally.
If property held jointly with member, share of property held
- (5) If not held in spouse's own name, State in whose name held and his/her relationship with the spouse
- (6) How acquired
(whether by purchase, lease, mortgage, inheritance, gift or otherwise with date of acquisition and name of person from whom acquired).

- (7) Any other relevant information which the member may like to mention

II. Details of movable property

- (1) Description of the property
(i.e. car/motorcycle/jewellery/investments in banks/stock markets/companies/financial institutions/insurance policies etc.)
- (2) Make, model (and also registration No. in case of vehicles) where necessary
- (3) Mode of acquisition
(purchase/gift/mortgage lease or otherwise)
- (4) Purchase price of the property
- (5) In case of purchase, source or sources or sources from which financed
- (a) personal savings
- (b) other sources
- (6) Whether held as owner or beneficiary
- (7) Whether held jointly or severally
- (8) Any other relevant information which the member may like to furnish

**C. INFORMATION REGARDING IMMOVABLE AND MOVABLE PROPERTIES
HELD BY MEMBER'S DEPENDENT CHILDREN**

1. Name of the member's dependent children
(in block letters)
2. Father's/Husband's name
3. Permanent Address
4. Delhi Address

I. Details of immovable property

- (1) Name of State, District, Sub-division
and village in which property situated
- (2) Details of property
 - (a) House and buildings and their present value
 - (b) Lands and their present value
- (3) Whether held as owner or beneficiary
- (4) Whether held jointly or severally. If
property held jointly with member,
share of property held
- (5) If not held in the child's own name, state
in whose name held and his/her relationship
with the child
- (6) How acquired
*(whether by purchase, lease, mortgage,
inheritance, gift or otherwise with date
of acquisition and name of person from
whom acquired)*

- (7) Any other relevant information which the member may like to mention

II. Details of movable property

- (1) Description of property
*(i.e. car/motorcycle/jewellery/
investments in banks/stock markets/
companies/financial institutions/
insurance policies etc.)*
- (2) Make, model (and also registration No.
in case of vehicles) where necessary
- (3) Mode of acquisition
*(purchase/gift/mortgage/lease or
otherwise)*
- (4) Purchase price of the property
- (5) In case of purchase, source or
sources from which financed
- (a) personal savings
- (b) other sources
- (6) Whether held as owner or beneficiary
- (7) Whether held jointly or severally
- (8) Any other relevant information which
the member may like to furnish

DECLARATION

I, _____ hereby declare that the information given above is true and correct to the best of my knowledge and belief.

In the event of any change in the information given above, I undertake to intimate the Speaker as provided under the rules.

Yours faithfully,

Date :

Signature/thumb
impression of member